

As per guidelines under the scheme of Career Oriented Courses, the Universities should not charge any affiliation fee for the Career Oriented Courses sanctioned by the UGC. Guidelines are silent regarding the details of their fee structure.

Inclusive education for disabled children under RTE Act

2960. SHRIMATI BRINDA KARAT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Right to Education includes the right for inclusive education for disabled children; and

(b) if so, the nodal Ministry which would implement this right?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Yes Sir.

(b) The Right of Children to Free and Compulsory Education (RTE) Act, 2009 is administered by the Ministry of Human Resource Development. A child suffering from disability, as defined in clause (j) of section 2 of the Persons with Disabilities (Equal Opportunities, Protection and Full Participation) Act, 1996, shall have the right to pursue free and compulsory elementary education in accordance with the provisions of Chapter V of that Act, which is administered by the Ministry of Social Justice and Empowerment.

Sanskrit university and colleges

2961. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is taking any concrete measures to set up a Sanskrit university in Himachal Pradesh and develop infrastructure in Sanskrit colleges so as to improve the infrastructure at all Sanskrit college and school levels;

(b) if so, the time by when it will be done; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) No Sir. There is no such proposal under consideration

of this Ministry for setting up a Sanskrit University in Himachal Pradesh. However, the Government has setup a Campus of Rashtriya Sanskrit Sansthan, a Deemed University under this Ministry at Garhi District, Kangra at Himachal Pradesh.

Implementation of Right to Education Act

†2962. SHRI KALRAJ MISHRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the measures taken or proposed to be taken by Government for uniform implementation of Right to Education Act in the country;

(b) the details of the measures taken by the Central Government/State Governments in this regard; and

(c) whether it is a fact that there are large number of children below 14 years of age in the country who have not been provided education, so far, and the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The Government has taken various steps for implementation of the Right of Children to Free and Compulsory Education (RTE) Act, 2009, including notifying the (a) Right of Children to Free and Compulsory Education Rules, 2010; (b) National Council for Teacher Education (NCTE) as the academic authority to lay down teacher qualifications, (c) National Council of Educational Research and Training (NCERT) as the academic authority to lay down the curriculum and evaluation procedure, and (d) National Advisor/ Council (NAC) under the Act. Model Rules have been prepared and circulated to the States to enable them to formulate the State Rules under the Act. In addition, Government has taken steps to align the Sarva Shiksha Abhiyan (SSA) norms with the provisions of the RTE Act.

(c) The State wise number of out of school children aged 6-13 years as per a National Sample Survey conducted by IMRB in 2009 is given in the statement (see below). The survey estimates 81,50,618 children representing 4.28% of the child population in the 6-13 age group as out of school.

†Original notice of the question was received in Hindi.